MANUFACTURE OF RADIO SETS

•284. SHRI R. K. BHUWALKA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government propose to license additional capacity for the manufacture of radio ets; and

(b) if so, the reasons therefor?

Tra MINISTER OF INDUSTRY (SHRI N. KANUNGO): (a) and (b). The Radio Receiver Industry was among the industries included in the banned category for the purpose of industrial licensing till 31st December, 1963.

The industrial licensing policy for the current year is under consideration of the Government.

to Questions 2126

LOANS ADVANCED BY KEHABIUTATIOM FINANCE ADMINISTRATION

•287. DB. A. SUBBA RAO: Will the Minister of FINANCE be pleased to •tate:

(a) the number of cases in which the recoveries of loans advanced by the Rehabilitation Finance Adminis tration have been stayed, year-wise, since 1960; and

(b) the number of cases in which loans have been written off, year-wise, since 1960?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) and (b) A statement is laid on the Table of the House.

During	the Year	Number of cases in which the recoveries of loans advanced by the Rehabilitaton Finance Administration have been stayed	Number of loans have been written off either in part or in full	
1960	······································	328	L	
1961	•	147	*4£	
1962	•	317	-274	
1963	, .		- 867	

STATEMENT

CO-OPERATIVE SPINNING MILLS

•28& SHRI R. N. KAKATr: Will the Minister of INDUSTRY be pleased to state whether Government propose to license more co-operative spinning mills in the remaining period of the Third Five Year Plan?

THS MINISTER or INDUSTRY (SHRI N. KANUNGO): Government are prepared to consider sympathetically application! from co-operative spinning mill*.

PAY SCALES RECOMMENDED BY SECOND PAY COMMISSION

•289. DR. GOPAL SINGH: Will the Minister of FINANCE be pfeased to •tate:

(a) whether it is a fact that where Second Pay Commission did not recommend any pay scale for any particular category of posts in any Department, the pay scales recommended for corresponding personnel of other Departments, possessing similar qualifications, experience and performing similar duties were to be made applicable; (b) if the reply to part (a) above be in the negative, what are the reasons for the same; and

(c) whether it is a fact that the pay scales recommended iby Second Pay Commission were made applicable from 1st July 1959 if the posts existed earlier than the date of the appointment of the Commission?

THE DEPUTY MINISTER IM THE MINISTRY OF FINANCE '(SHRIMATI (TARKESHWARI SINHA): (a) and (b) The revised pay scales recommended by the Second Pay Commission for particular categories of posts in one Department have not been automatically extended to similar categories in other Departments in all cases. Identical scales have been allowed generally in those cases where all the circumstances are also identical. The Commission themselves have Pav recommended the same or comparable rates of remuneration for posts with comparable duties and responsibilities only if all other relevant circum-etances like conditions of work, career prospects etc. are the same. The same principle has been followed bj Government also.

(c) The revised pay scales introduced on the basis of the recommendations of the Second Pay Commission have generally been given effect to from 1st July, 1959, if the post concerned existed on that date. However, where the Pay Commission had made recommendations regarding pay scales for any particular Service, and the Service was constituted subsequent to 1st July, 1959, the revised scales for that Service have been given effect to from the date of its constitution.

PAPER MILL IN DANDAKARAJPTA

•290. SHRI SURJIT SINGH ATWAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether It is a fact that there Is a proposal under Government's consideration regarding! the setting up of a paper mill In Dandakaranya; and (b) if so, what are the details of the project?

THE MINISTER or INDUSTRY (SHRI N. KANUNGO): (a) No. application for grant of a licence under the Industries (Development and Regulation) Act, 1951 for putting up a paper mill in Dandakaranya haa been received so far.

(c) Does not arise. SALE OF TENDER

FORMS BV C.P.W.D.

•291. SHRJ P. C. MITRA: Will the Minister of WORKS¹, HOUSING AND REHABILITATION be pleased to state:

(a) the details of the procedure followed in C.P.W.D, regarding sale of tender forms to intending contractor! for construction of buildings for which public notices are issued calling for tenders; and

(b) whether Executive Engineers or other officers, who are authorised to receive tenders, examine the experience or the capacity of the contractors while passing orders for saia of tender forms to them for any particular work?

THE MINISTER OT WORKS, HOUS-ING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) and (b) A statement is laid on the Table of the Sabha.

STATEMENT

(a) and (b) Before a Notice Inviting Tenders is issued, the Executive Engineer concerned keeps tender papers ready for sale. For works in Delhi, tender forms are sold only to approved contractors of the CP.W.D. and the M.E.S. of the appropriate classes. For works outside Delhi, tender forms are also sold to contractors of the appropriate classes, who are enlisted with the Railways end the State P.W.Ds.

The registration of contractors in different classes is generally based on their financial, technical and other resources, past performance, etc.